TO BE PUBLISHED IN PART II SECTION 3 (ii) OF THE GAZETTE OF INDIA

GOVERNMENT OFINDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 17th May, 1989

NOTIFICATION
(INCOME-TAX)

NO. 8363 (F.NO.197/27/89-IT(AI):In exercise of the powers conferred by sub-clause (IV) of clause (23C) of section 10 of the Income-tax Act, a961 (43 of 1961), the Central Government hereby notifies " Sir Dorabji Tata Trust, Bombay," for the purpose of the said sub-clause for the assessment year 1989-90.

(DALIP SINGH)
OFFICE ON SPECIAL DUTY.

To,

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Rajori Garden), New Delhi.

ustee, Sir Dorabji Tata Trust Bombay House,
, Bombay- 400001.
of Income-tax, Bombay city IV, Bombay with
letter No. BC.NO.TC/289(25)/80-89 dated 22.12.89.
ioners of Income-tax.
(Investigation), North, New Delhi.
(Investigation) South, Bombay.
Sections of the Central Board of Direct Taxes.
Auditor General of India, New Delhi (20 Copies).
ral of Training, National Academy of Direct
(5 Copies).
tary, Ministry of Law, Justice & Company Affairs,
t of Legal Affairs), New Delhi.
General (Administration), New Delhi.
ate of Inspection, Printing & Publication, 2nd floor,
awan, B.S. Zafar Msrg, New Delhi (5 Copies).
(Legal), 4th floor, Super Bazar Building, New Delhi.
.G. (I.T.E.) 10 Middleton Row, 5th floor, Calcutta-

Copy to:-

The Managing Tr
Jamy Modi Street
Commissioner
his